

[Translation]

SHRI RAM VILAS PASWAN: Mr. Speaker, Sir, the issues relating to the scheduled castes and scheduled tribes have always been discussed, this is not the only one. (Interruptions) the status of Baba Saheb mbedkar was damaged and it was said that the statement would be made in this regard.

MR. SPEAKER: Paswan ji, please sit down.

SHRI KALKADAS: Mr. Speaker Sir, the Government is taking up the matter of atrocities very lightly, it is not taking it seriously. Therefore the cases of such oppression are increasing. Mr. Speaker, Sir, we seek your protection.

MR. SPEAKER: I am giving you protection.

(Interruptions)

MR. SPEAKER: I give protection, that is why the mess is made of the whole matter. You are not understanding as to what I am saying and you go on speaking. What comes out of it? I have already told you.

[English]

SHRI SOMNATH CHATTERJEE (Bolpur): Mr. Speaker, Sir, on most of the issues there is no response. But whenever there is some response, Shri Kumaramangalam says that he would come back. He comes back empty-handed. Then, the Cabinet Minister, Shri Ghulam Nabi Azad only acts as a courier. a courier culture has developed here. They are always carrying things. Nothing is coming back. No intimation is given. This is what is happening when these important issues are raised here.

MR. SPEAKER: You please allow me to speak. If you are asking a question, You are giving a tentative notice, 20 days to the House and 10 days to the Government. Here, at the spur of the moment matters are coming up. Let us have a regular procedure,

I am ready to discuss as to what should be discussed in this period and let us use this hour for discussing what should be brought before the House and what should not be brought. Let there be some rule, some procedure. Without rules and without procedure we are expecting everybody to work.

(Interruptions)

SHRI SOMNATH CHATTERJEE: This is Parliament. It is not dead house.

SHRI GHULAM NABI AZAD: We have got great respect for this House. We always respond. If 20 to 30 or 40 questions are coming up every day, it is humanly impossible to respond. I have said that this House is supreme. I have great honour and respect for all Members of Parliament. But it is not humanly possible that in the zero Hour 40 hon. Members put 40 questions and want replies on the very next day. The government has not to work only for the Zero Hour. It has to do other work also. I do expect that there are other important issues. (Interruptions) As far as this type of incidents are concerned, a point was raised and I said here that I would bring them to the notice of the Home Minister and the concerned Ministers. Then, you have to give us some time. Every day Members raise some matters and on the next day ask what has been done. We do not expect that the Government has to work for the Zero Hour only. Let the Government do the other things also.

MR. SPEAKER: Now Papers to be laid on the Table.

PAPERS LAID ON THE TABLE

Annual Report and Review on the working of Delhi Development Authority for 1990-91 and statement for delay in laying these papers.

[English]

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI SHEILA KAUL): I beg to lay on the Table-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Development Authority for the year 1990—91 under section 26 of the Delhi Development Act, 1957.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Delhi Development Authority for the year 1990-91.
- (2) A statement (Hindi and English versions) showing reasons for delay in No. LT-1921/92]

Annual Plan, 1991-92

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI H.R. BHARDWAJ): I beg to lay on the Table a copy of the Annual Plan 1991-92 (Hindi and English versions). [Placed in Library see No. LT-1922/92]

Notifications under All India Services Act, 1951, Administrative Tribunal Act, 1985, etc.

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI CHULAM NABIAZAD): On behalf of Shrimati Margaret alva. I beg to lay on the Table-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:-
- (i) The Indian Administrative Service (Pay) First Amendment Rules, 1992 published in Notification No. G.S.R. 68 in Gazette of India dated the 22nd February, 1992.
- (ii) The Indian Administrative Service

(Fixation of Cadre Strength) First Amendment Relations, 1992 published in Notification No. G.S.R. 69 in Gazette of India dated the 22nd February, 1992.

- (iii) The Indian Administrative Service (Fixation of Cadre Strength) First Amendment Regulations, 1992 published in Notification No. G.S.R. 105 in Gazette of India dated the 7th March, 1992.
- (iv) The Indian Administrative Service (Pay) Second Amendment Rules, 1992 published in Notifications, No. G.S.R. 106 in Gazette of India dated the 7th March, 1992.
- (v) The Indian Administrative Service (Pay) This Amendment Rules, 1992 published in Notification No. G.S.R. 107 in Gazette of India dated the 7th March, 1992.
- (vi) The Indian Administrative Service (Fixation of Cadre Strength) Third Amendment Regulations, 1992 published in Notification No. G.S.R. 108 in Gazette of India dated the 7th March, 1992. [Placed in Library. See No. LT-1923/92]
- (2) A copy of the Central Administrative Tribunal Stenographers Service (Group 'B' and 'C' posts) Recruitment (Amendment) Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 367 (E) in Gazette of India dated the 27th March, 1992, under sub-section (1) of section 87 of the Administrative Tribunals Act, 1985. [Placed in Library. See No. LT-1924/92]
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Grih Lakalan Kendra, New Delhi, for the year 1990-91 along with Audited Accounts.